

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 30 OF 2016 &
IA NOS. 82 & 83 OF 2016**

Dated: 30th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Vedanta Ltd.

.....Appellant (s)

Versus

Odisha Electricity Regulatory Comm. & Ors.

.....Respondent (s)

Counsel for the Appellant(s)

:

Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent (s)

:

Mr. G. Umapathy
Mr. Rutwik Panda for R-1

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Mr. Malavika Prasad for R-2

Mr. R.K. Mehta
Mr. Abhishek Upadhyay for R-3 & R-4

ORDER

Learned counsel for respondent No.2 seeks three weeks time to file reply. He may file the same on or before 21.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 06.05.2016 after serving copy on the other side.

List the matter on **19.05.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk